

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01388/2019**

**Dated Thursday the 7<sup>th</sup> day of November Two Thousand Nineteen**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)**

Venugopal.M  
S/o Late a.Muniappa Mudaliar  
Aged 64 years,  
Plot No. 5, IV Cross,  
Anand Nagar,  
Nainar Mandapam,  
Puducherry – 605 004. ....Applicant

By Advocate M/s. Giridhar & Sai

Vs

1. Union of India,  
Rep. by the Secretary to Government of India,  
Ministry of Health and Family Welfare Services,  
Nirman Bhavan, New Delhi – 110 001.

2. The Director General of Health Services,  
Nirman Bhavan,  
New Delhi – 110 001.

3. The Director,  
JIPMER,  
Danvantri Nagar,  
Pondicherry - 605 006. ....Respondents

By Advocate Mr. M. T. Arunan (R3)

## ORAL ORDER

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following relief :

"To direct the respondents to pass detailed orders on the representations of the Applicant dated March 2017 and 07.09.2019 by granting the following allowances as already granted in the case of Dr. Radha Vijayaraghavan as found below:

- a. Conveyance allowance
- b. Higher Degree allowance
- c. Academic allowance
- d. News paper allowance
- e. Telephone allowance

for the service rendered by me in the post of Clinical and Social Psychologist (Group- A post) within the time limit stipulated by this Hon'ble Court and to pass such further and other orders as may be deemed fit and proper and thus render justice."

2. When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant had made a representation dt. 07.09.2019 with regard to his grievance which is still pending for consideration. It is submitted that the applicant would be satisfied if the competent authority is directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Mr. M. T. Arunan takes notice for the respondent R3.

4. In view of the limited relief sought, the competent authority is directed to consider the representation of the applicant dt. 07.09.2019 (Annexure A14) in accordance with law and on the basis of relevant rules and regulations and pass

a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(P. Madhavan)**  
**Member(J)**  
**07.11.2019**

SKSI